

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R M R . M V R A M E S H

Petition(s) for Special Leave to Appeal (C) No(s). 26543/2015

DR. D C SRIVASTAVA

Petitioner(s)

V E R S U S

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file lengthy list of dates and interim relief and office report)

W I T H

SLP(C) No. 26635/2015

(With (With appln.(s) for permission to file lengthy list of dates
and appln.(s) for exemption from filing O.T. and Interim Relief and
Office Report)

Date : 12/05/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Prashant Kumar,Adv.
M/s. AP & J Chambers,Adv.
Mr. Gaurav Agarwal,Adv.

Mr. G.V. Rao,Adv.
Mr. Shail Kumar Dwivedi,Adv.

For Respondent(s)

Ms. Archana Singh,Adv.
Mr. Abhishth Kumar,Adv.

Mr. Vikas K. Singh,Adv.
Mr. T. N. Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 26543/2015

Fresh steps for the service of notice by usual mode to the respondent Nos. 5, 7, 8 to 12 shall be taken by the learned counsel for the petitioner within a period of four weeks. Dasti in addition is permitted to be served.

SLP(C) No. 26635/2015

Fresh steps for the service of notice by usual mode to the respondent Nos. 4,5,6, 8 and 11 shall be taken by the learned counsel for the petitioner within a period of four weeks. Dasti in addition is permitted to be served.

List again on 4.8.2016.

(M V RAMESH)
Registrar

MG